(2) A copy of the Summary of recommendations made in the Report of the Committee on the Status of Women in India (Hindi version)

(3) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) above

[Placed in Library See No LT-8881/75].

12.30 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL Sir, I lay on the Table following nine Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 11th December, 1974 —

1 The East Punjab Urban Rent Restriction Act (Extension to Chandigarh) Bill, 1974

2 The Delhi Municipal Corporation (Amendment) Bill, 1974

3 The Repealing and Amending Bill, 1974

4 The Punjab Municipal (Chandigarh Amendment) Bill 1974

5 The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1974

6 The Appropriation (No 4) Bill, 1974

7 The Gujarat Appropriation (No 3) Bill, 1974

8 The Gujarat Appropriation (No 4) Bill, 1974

9 The Pondicherry Appropriation (No 2) Bill, 1974

2 Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assesnted to since a report was last made to the House on the 13th December, 1974·—

1 The Indian Works of Defence (Amendment) Bill, 1974.

2 The Reserve Bank of India (Amendment) Bill, 1974

3 The Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974.

4 The Navy (Amendment) Bill, 1974

5 The Sick Textile Undertakings (Nationalisation) Bill, 1974

6 The Representation of the People (Amendment) Bill, 1974

7 The Salaries and Allowances of Members of Parliament (Amendment) Bill 1974

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12 32 hrs

ANNONCEMENT *RE* CELEBRATIONS TO MARK THE TWENTY-FIFTH ANNIVERSARY OF THE CONSTITUTION AND PARLIAMENT

MR SPEAKER I have to inform the House that the General Purposes Committee of Lok Sabha had decided that suitable celebrations might be organised to mark the Twenty-fifth Anniversary of our Constitution and Parliament The Republic which came into being on the 26th January, 1950 has completed 25 years on the 25th January 1975, and Lok Sabha and Rajya Sabha elected under the Constitution would complete 25 years in 1977, the Lok Sabha having met in May, 1952. The Committee, therefore, suggested that the celebrations might be spread over 2 years from 1975 to 1977

As Members are aware, a function was held in the Central Hall, Parliament House on the 26th January, 1975

when a special postage stamp was released.

I must thank Dr Shankar Dayal Sharma for having brought out such a beautiful stamp—the Parliament House is shown in silver with blue background I have read very favourable comments by experts

श्री अटल बिहारी बाजपेयी (ग्वालियर): हम को तो एक स्टैम्प भी नही दिया।

श्री इन्द्रजीत गुप्त (मणीपुर) : हम सब को एक-एक स्टैम्प मिल जाए।

अध्यक्ष महोदय : डाक्टर साहब आप को जरूर देगे

only on one condition that you will keep it and not use it for posting!

The next function will be held in the Central Hall Parliament House, on the 26th February, 1975 in the evening I would request you not to forget If you allow I will keep the doors closed because this is a very historic moment and nobody should miss it On that day the President will inaugurate the 25th Anniversary of the Constitution

The other items of the celebrations during these two years will be published in the Bulletin from time to time

SHRI SHYAMNANDAN MISHRA (Begusarai) Let there be no controversial speeches, including that of the President I am constrained to make these remarks.

MR SPEAKER This is the General Purposes Committee's decision that I have announced.

12.35 hrs.

RE ARREST OF SHRI RAM DEO SINGH M P

श्री मधु लिमये (बाका) मेरे नोटिस का क्या हुआ? श्री राम देव सिंह की गिरफ्तारी के बारे मे मैंने प्रिविलेज का नोटिस दिया है।

MR SPEAKER I am examining that

श्री मधु लिमये : अध्यक्ष महोदय लोक सभा के बुलेटिन मे यह खबर छपी है कि श्री राम देव सिंह एम० पी० को सीवान के डिस्ट्रिक्ट मैजिस्ट्रेट द्वारा गिरफ्तार किया गया है और भागलपुर सेन्ट्रल जेल मे उन को रखा गया है लेकिन हमारे नियमो के अनुसार अध्यक्ष महोदय जब किसी को गिरफ्तार किया जाता है या नजरबन्द रखा जाता है तो यह जरूरी है कि रूल 229 और थर्ड शेड्यूल मे कारण बताना चाहिए कि क्यो ऐसा किया गया है। जो खबर बुलेटिन म छपी है उस मे कोई कारण नही दिया गया है और केवल एक मिकेनीकल फारमूला दिया गया है जोकि एक्ट मे है। इस के पहले भी मैन आप की तवज्जह इस बात की ओर दिलाई थी कि केवल क्रिमिनल प्रोसीजर कोड या इंडियन पैनल कोड के सैक्शन का कोट करने मात्र से ही नियमो की कम्प्लायंस नही होती है। हमारे नियमों के अनुसार कारण देने चाहिए कि क्या गिरफ्तार किया गया है।

आप की जानकारी के लिये मै यह कहना चाहता हू कि बिहार मे पटना हाई कोर्ट के सामने 400 मीज के केसेज आए और सिवाए एक केस को छोड कर सभी केसेज मे डिटेंशन के आर्डस को हाई कोर्ट ने रद्द किया है। इसलिए अध्यक्ष महोदय यह जो मिकेनीकल काम हो रहा है यह नही होना चाहिए। साइक्लोस्टाइल्ड फार्म बहुत सारे पुलिस अफसरों को दे दिये जाते है और जिन को वे नापसन्द करते हैं, उन को नाम वे उन मे डलवा देते है। इसलिए मैं इस मामले को आप के सामने उठा रहा हू।

MR SPEAKER May I make the position clear? As stated last time